

29.3.2019: Case record put up vide bail petition No. 674/19 filed for accused persons (i) Kanak Das @ Kanakbala Das and (ii) Mangal Das @ Anjan Das. It is stated in the petition that accused persons are in jail since 5.2.2019. Perused the case record. Heard both sides. From the case record, it appears that vide order dated 16.3.2019, the bail petition of both the accused persons have been rejected by Hon'ble Asstt. Sessions Judge, Morigaon. The I/O has submitted charge sheet in this case U/S 419/420/468/471 of IPC showing the accused persons as absconders. The ejahar was instituted by the Deputy Commissioner, Morigaon alleging that 11 declared foreigners tried to enter their names in the draft NRC by way of using un-authorized legacy DATA. The ejahar refers to FT Case No. 621/2006 at Morigaon and it has been stated that they have been declared as foreigners. Considering the facts and circumstances of the case, it appears that if they are released on bail, their presence cannot be secured during the trial.

In view of above discussion, the bail petition of the aforesaid accused persons is hereby rejected.

Fix as before.

Addl. CJM, Morigaon